

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2565
ANSWERED ON:25.11.2010
USE OF MOBILE PHONE IN AIRCRAFT
Jagannath Dr. M.

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Directorate General of Civil Aviation has amended aircraft rules to allow the air passengers to use mobile phones in aircraft; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) and (b):- Yes, Madam. Rule 29B of the Aircraft Rules, 1937 which deals with the prohibition on the use of portable electronic devices has been amended recently vide notification No. GSR726(E) dated 3.9.2010. The amended rule provides that the Pilot-In-Command may permit the use of cellular phones after the aircraft has landed and cleared active runway. However, this facility will not be available during low visibility conditions. Based on the provisions of this amendment a circular has been issued.